

**Shri Y. B. Chavan:** Unauthorised occupation was the provocation.

**Shri Nambiar, (Tiruchirapalli):** The Home Minister is new to the ministry, but the Andaman affair is an old one. We have repeatedly raised this issue on the floor of the House. Why is it that the Home Minister did not take proper care to see that this problem is solved earlier? He could have collected the entire material and presented it before the House today, because the question has been placed before him many days earlier. May I know what immediate steps he would take to remove that Chief Commissioner against whom we have raised several issues earlier? The Lok Sabha record will prove that. Removing an officer is a small matter. Will he do it?

**Mr. Speaker:** The removal of the officer is not to be decided here now.

**Shri Y. B. Chavan:** There is no question of removal of the Chief Commissioner. We cannot hang a person for no fault of his.

**Shri Nambiar:** You can recall him.

**Shri Y. B. Chavan:** There is no question of recalling. It is true the question is old and I am new. Therefore, I am applying my fresh outlook on it. That is an advantage. I will certainly look into the problem sympathetically, but I cannot say the entire blame can be laid on the Chief Commissioner.

**Dr. Saradish Roy (Katwa):** In view of the fact that 114 Government employees have been arrested and there is much discontent, may I know whether the Government would consider the question of release of these arrested employees?

**Shri Y. B. Chavan:** They have been arrested under certain sections, etc. I cannot give any such assurance straightaway.

डा० राम मनोहर लॉ. हिया (फर्रुखाबाद):  
 इस प्रश्न के मवाल पर मैंने पहले बहुत दफे  
 आप को लिखा है। मवाल वरीरह भी भजे

थे। हां इस पर नहीं लिखा। क्या आप मुझे  
 को इसके लिये इजाजत देगे क्योंकि मैंने कई  
 दफे पहले लिखा है।

अध्यक्ष महोदय : नहीं साहब।

12.21 hrs.

#### PAPERS LAID ON THE TABLE

##### ORDER UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

**The Minister of State in the Ministry of Industry (Shri Bibudhendra Misra):** On behalf of Shri D. Sanjivayya, I beg to lay on the Table a copy of Order Published in Notification No. S.O. 2001 in Gazette of India dated the 30th June, 1966, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library See No. LT-7489/66].

##### ANNUAL REPORT OF MINERALS AND METALS TRADING CORPORATION OF INDIA

**Shri Manubhai Shah:** I beg to lay on the Table:

- (1) (i) A copy of the Annual Report of the Minerals and Metals Trading Corporation of India, Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-7490/66].
- (2) A copy of Notification No. S. O. 3522 published in Gazette of India dated the 21st November, 1966 issued under sec-